IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24. **CONT.A. (IBC)/03(MB)2024**
IN C.P. (IB)/369(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Kepuce Footwear Private Limited
Vs.
Cosmic Export Solutions (India)
Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

O R D E R

CONT.A. (IBC)/03(MB)2024

1. CS Stuti i/b CS IP Pramodkumar Ladda a/w CS Yuvraj Shete, Authorised Representative on behalf of the Applicant present through VC. None present for the Respondent.

2. The Authorised Representative of the Applicant submits that the Court Notice has sent to the Respondent returned with endorsement of the postal authority mentioning that the addressee "LEFT" from the address. The Authorised Representative for the Applicant seeks time to find out the correct address of the Respondent and provide the same before the Registry for issuing fresh Court Notice.

3. Registry is directed to issue fresh Court Notice to the Respondent clearly intimating the next date of hearing after collecting correct address for the Authorised Representative for the Applicant and place the notice along with track report on record before the next date of hearing.

4. List this matter for further consideration on **27.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

25.06.2024 / *Bmb*